

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2018

Subject : Petition under Section 79 of the Act to adjudicate the dispute between the Petitioner and the Respondent, Electricity Department of Dadra and Nagar Haveli, as per the Bulk Power Transmission Agreement dated 6.9.2011.

Petitioner : Maharashtra State Electricity Transmission Company Limited (MSETCL)

Respondents : Electricity Department of Dadra and Nagar Haveli (ED, D&N) and Ors.

Petition No. 154/MP/2018

Subject : Petition under Section 79 of the Act to adjudicate the dispute between the Petitioner and the Respondent, State of Goa, as per the Bulk Power Transmission Agreement dated 21.11.2011.

Petitioner : Maharashtra State Electricity Transmission Company Limited (MSETCL)

Respondents : State of Goa and Ors.

Date of Hearing : 5.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Parties Present : Shri Sudhanshu S. Choudhari, Advocate, MSETCL
Shri Yogesh S. Kolte, Advocate, MSETCL
Shri Mahesh P. Shinde, Advocate, MSETCL
Shri Govind, Advocate, MSETCL
Ms. Poorva Saigal, Advocate, RGPPL
Ms. Tanya Sareen, Advocate, RGPPL
Ms. Swapna Seshadri, Advocate, ED D&N
Ms. Poonam Verma, Advocate, Govt. of Goa
Ms. Sakshi Kapoor, Advocate, Govt. of Goa

Record of Proceedings

Learned counsel for the Petitioner submitted in addition to instant Petitions, the Petitioner has filed a similar Petition, being Dairy No.74/2020, against the Electricity Dept., Daman and Diu and requested to list all three Petitions together. Request was allowed by the Commission.

2. All three Petitions shall be listed for hearing together in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

